

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 202
IB-114/ND/2020**

**IN THE MATTER OF:
Anwar Sadat**

...PETITIONER

Vs.

Imperia Wishfield Pvt. Ltd.

...RESPONDENT

**Section
Under Section 7 of IBC**

Order delivered on 05.03.2020

Coram:

**SHRI. ABNI RANJAN KUMAR SINHA, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Pawan Kumar Ray, Mr. Rit
Arora and Mr. Riju Mani
Talukdar, Advocates**

For the Respondent/ Corporate-debtor :

ORDER

Vide order passed by the Hon' ble Apex Court in Writ Petition (Civil)
No. 26/2020 in which the Hon' ble Apex Court has passed the order:-

**“Status quo, as of today, with respect to the pending applications,
shall be maintained in the meanwhile.”**

Let the case be placed after disposal of the Writ Petition (Civil) No.
26/2020. Post the matter to 1st April, 2020.

— Sd —

**(V.K. Subburaj)
Member (T)**

— Sd —

**(Abni Ranjan Kumar Sinha)
Member (J)**